

**Central Administrative Tribunal  
Principal Bench,  
New Delhi**

OA 769/2015

this the 3<sup>rd</sup> day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Sushil Chandra  
S/o Shri S.K.Budakoti  
Aged 53 years Old  
R/o A-399, Third Floor  
Chirag Delhi – 110 017  
Presently posted  
As Office Suprintendant  
At Air Force Station  
Race Course  
New Delhi – 110 003 ..... Applicant.

(By Advocate: Shri Maninder Singh)

Versus

1. Union of India through  
Secretary of Defence  
101-A, Ministry of Defence  
South Block  
New Delhi
2. Air Officer in-Charge Personnel (AOP)  
Air Headquarters  
Vayu Bhawan  
New Delhi – 110 106
3. Principal Director Personnel Civilians  
(PDPC)  
Air Headquarters  
Vayu Bhawan  
New Delhi – 110 106 .....Respondents

(By Advocate: Shri Rajeev Kumar)

**ORDER (ORAL)**

Heard both sides.

2. The applicant, who is working as Office Superintendant under the respondents, was posted at Allahabad on his promotion to the post of CGO (A) vide impugned Annexure A-1 dated 30.12.2014.
3. The applicant vide Annexure A-7 dated 08.01.2015, while explaining his various difficulties to the respondents, requested to promote him or post him in Delhi or NCR i.e. Gurgaon, Tuglakabad/Faridabad etc., however, the respondents have not passed any order thereon till date.
4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the Annexure A-7 representation dated 08.01.2015 of the applicant and pass appropriate reasoned and speaking order within four weeks from the date of receipt of a copy of this order, in accordance with law. No costs.

(V. Ajay Kumar)  
Member (J)

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